

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Fifty Second Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1982

Presented on 3-11-82
Adopted on 5-11-82
Minutes of 49th to 52nd
sittings also laid on
5-11-82

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

(Seventh Lok Sabha)

FIFTY-SECOND REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-second Report.

2. The Committee met on 2 November 1982 for—

I. Further examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1982 (*Amendment of article 155*) by Shri B. V. Desai.
- (2) The Constitution (Amendment) Bill, 1982 (*Amendment of article 156*) by Shri B. V. Desai.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Further examination of Constitution (Amendment) Bills

3. The Committee took up further examination of the two Bills. After some discussion, the Committee postponed further consideration thereof.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to 8 Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) the Hindu Marriage (Amendment) Bill, 1982 (*Substitution of section 8, etc.*) by Shri Bapusaheb Parulekar, (ii) the Ban on Exposure of Woman's Body in Advertisements Bill, 1982 by Shri Mohanlal Patel, (iii) the Prohibition of Capitation Fee Bill, 1982 by Shri Chitta Basu, (iv) the Constitution (Amendment) Bill, 1982 (*Amendment of article 19*) by Shri Chitta Basu and (v) the Working Women Welfare Bill, 1982 by Shrimati Suseela Gopalan be placed in category 'A' and the remaining 3 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendation

6. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

2 November, 1982
11 Kartika 1904 (Saka)

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

[P.T.O.]

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	The Hindu Marriage (Amendment) Bill, 1982 (Substitution of section 8, etc.) by Shri Bapusaheb Parulekar.	109 of 1982	A	2 hours
2	The Ban on Exposure of Woman's Body in Advertisements Bill, 1982 by Shri Mohanlal Patel.	113 of 1982	A	2 hours
3	The Prohibition of Capitation Fee Bill, 1982 by Shri Chitta Basu.	129 of 1982	A	2 hours
4	The Constitution (Amendment) Bill, 1982 (Amendment of article 19) by Shri Chitta Basu.	120 of 1982	A	2 hours
5	The Agricultural Workers Bill, 1982 by Shri Chitta Basu.	134 of 1982	B	2 hours
6	The Working Women Welfare Bill, 1982 by Shrimati Susarla Gopalan.	131 of 1982	A	2 hours
7	The Constitution (Amendment) Bill, 1982 (Insertion of new article 174A) by Prof. Madhu Dandavate.	122 of 1982	B	2 hours
8	The Constitution (Amendment) Bill, 1982 (Amendment of articles 75 and 164) by Prof. Madhu Dandavate.	123 of 1982	B	2 hours